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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

XXXXXX/CCP No. 122/92 19 in OA-2778/91

Veer Pal Singh Vaidwan In person
APPLICANT (S) COUNSELB. P. Singh & Ors. VERSUS
RESPONDENT (S) COUNSEL

Date	Office Report	Orders
		<p>10.4.1992</p> <p>Present : Petitioner in person.</p> <p>The petitioner had had approached this court earlier with a petition for taking action under the Contempt of Courts Act in CCP-72/92 alleging that the interim order granted by the Tribunal in OA-2778/91 has been dis-obeyed. That CCP was dismissed on 20.2.1992 on the submission of the petitioner's counsel, Mrs. Rani Chhabra. Thereafter the petitioner has filed this petition for identical relief under the Contempt of Courts Act.</p> <p>At this stage, the petitioner shouted in an unruly manner whereupon we thought it proper to take action under the Contempt of Courts Act. We called upon him to show cause why we should not take action against him under the Contempt of Courts Act for the contempt he has committed before us. He repeated that he would say the same thing again, but after some time he realised that he had made a mistake and apologised to the Court and withdrew the statement. He also promised to the Court that he would not repeat such behaviour hereafter. In view of his having repented for the mistake he has committed, we drop further action under the Contempt of Courts Act. We shall now</p> <p>...pto...</p>

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		<p>CCP-122/92 in OA-2778/91</p> <p>proceed with the rest of the judgment.</p> <p>The earlier petition for taking action under the Contempt of Courts Act in regard to the same problem having been dismissed as withdrawn without any liberty reserved in favour of the petitioner and no new circumstances having arisen thereafter justifying filing of a fresh contempt of court petition, we would not be justified in entertaining the present petition. On this short ground, this petition is liable to be dismissed. The main matter is still before the Tribunal. It is open to the petitioner to urge all available contentions therein. If ultimately the petitioner succeeds it would be open to him to press for such consequential reliefs as may be just and proper under the circumstances. Hence, we are satisfied that the rights of the petitioner would not be jeopardised for all times to come.</p> <p>For the reasons stated above, this petition is dismissed.</p> <p><i>Malimath</i></p> <p>as</p> <p>(P. C. Jain) Member (A)</p> <p>(V. S. Malimath) Chairman</p>